

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


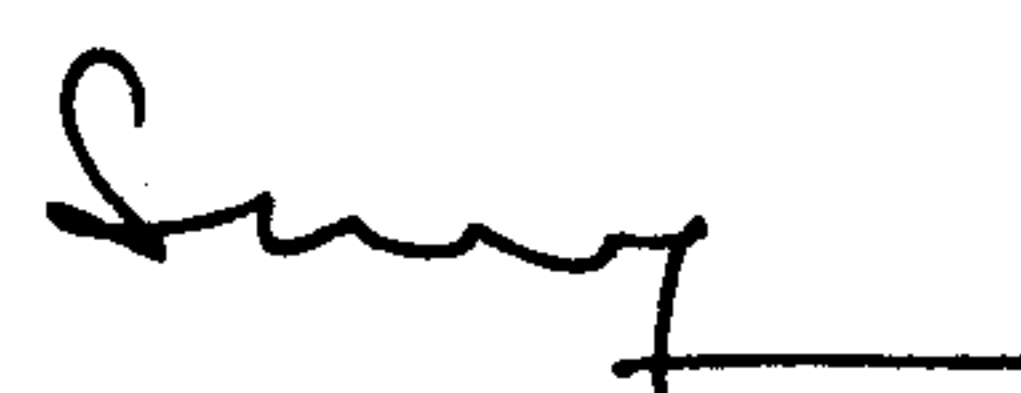
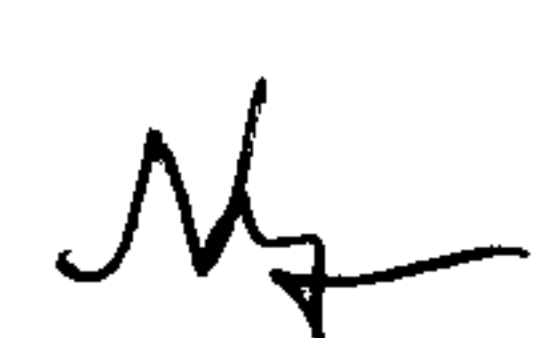
TP No. 119 of 2016 (CP 23 of 2015)

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.04.2019**

Name of the Company: Dhiren Pratapmal Bhandari
V/s.
DB Shapriya Construction Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KUNJAL DADAL	PCS	Resp. 2	
2.	Sudha Mehli	Adv	petitioner	
3.	Nishan Majumdar (For Vishwas K. Shah)	Adv.	Resp. No. 4.	

ORDER

The parties are represented through their respective learned counsel and PCS.

On the request of the Ld. Lawyer appearing on behalf of the respondent no. 4, the matter is adjourned in presence of the Learned Lawyer of the petitioner.

List the matter on 27.06.2019


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of April, 2019


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL